

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS

THURSDAY, THE 30TH DAY OF APRIL, 2020/10TH VAISAKHA, 1942

W.P(C) TMP NO.238 OF 2020

PETITIONERS

1. GOVT. SERVANTS' CO-OPERATIVE BANK LTD
NO.123, N.PARUR O, ERNAKULAM-683513
REPRESENTED BY ITS SECRETARY SANTHA K
2. THOZHILALI MULTI PURPOSE CO-OPERATIVE SOCIETY LTD,
NO.1259, N. PARUR P.O, ERNAKULAM, PIN-683513.
REPRESENTED BY ITS SECRETARY RASMI M D
3. THE PARUR TALUK CO-OP: EMPLOYEES CO-OP: SOCIETY LTD,
NO.E 736, N. PARAUR P.O, ERNAKULAM, PIN-683513.
REPRESENTED BY ITS SECRETARY UMADEVI P.G
4. MUVATTUPUZHA TALUK EMPLOYEES HOUSING CO-OP:
SOCIETY LTD,NO.E 978, MUVATTUPUZHA P.O,
ERNAKULAM, PIN-6866 61.
REPRESENTED BY ITS SECRETARY P. S LATHAKUMARI
5. KOTHAMANGALAM TALUK CO-OP: EMPLOYEES SOCIETY LTD,
NO.E 746, KOTHAMANGALAM P.O, ERNAKULAM, PIN-686691.
REPRESENTED BY ITS SECRETARY PUSHPAVALLY.M A
6. THE ERNAKULAM DISTRICT CO-OP: EMPLOYEES
CO-OP: HOUSING
SOCIETY LTD, NO.E 933, KACHERYPADI,
ERNAKULAM P.O, PIN-68018.
REPRESENTED BY ITS SECRETARY N.T RAJESH

BY ADV. SRI..C. A. JOJO.

RESPONDENTS:

1. THE PRINCIPAL CHIEF COMMISSIONER OF INCOME TAX ,
KERALA REGION, MINISTRY OF FINANCE,
GOVERNMENT OF INDIA, CENTRAL REVENUE BUILDING, I.S
PRESS ROAD, KOCHI-682018
2. THE COMMISSIONER OF INCOME TAX (TDS)
C.R BUILDING, I.S PRESS ROAD, KOCHI-682018
3. THE INCOME TAX OFFICER(TDS)
C.R BUILDING, I.S PRESS ROAD, KOCHI-682018
4. THE KERALA STATE CO-OPERATIVE BANK LTD,
(ERSTWHILE THE ERNAKULAM DISTRICT
CO-OPERATIVE BANK) ,
KAKKANAD P.O, KOCHI-682030
5. THE REGISTRAR OF CO-OPERATIVE SOCIETIES ,
JAWAHAR SAHAKARANA BHAVAN,
D.P.I JUNCTION , THYCAUD P.O
THIRUVANATHAPURAM-695014

R1-3 BY ADV.JOSE JOSEPH, SC

R5 BY SRI.K.P.HARISH, GOVERNMENT PLEADER

R4 BY SRI.GILBERT CORREYA, SC

THIS WRIT PETITION HAVING COME UP FOR ORDERS ON
30.04.2020, THE COURT ON THE SAME DAY DELIVERED THE
FOLLOWING:

BECHU KURIAN THOMAS, J.

W.P.(C) TMP No.238 of 2020

Dated this the 30th day of April, 2020

ORDER

Adv. Jose Joseph, learned Standing Counsel for the Income Tax takes notice on behalf of respondents 1 to 3. Government Pleader takes notice on behalf of the 5th respondent and Adv.Gilbert Correya, learned Standing Counsel takes notice on behalf of the 4th respondent.

Recovery under Section 194N of the Income Tax Act as against the petitioners pursuant to Exts.P1 to P6 shall stand stayed for a period of three months from today.

Post the Writ Petition along with the connected matters on 27.05.2020.

**BECHU KURIAN THOMAS
JUDGE**

APPENDIX

PETITIONER'S EXHIBITS:

EXHIBIT-P1 -TRUE COPY OF THE NOTICE DATED 10.3.2020
ISSUED BY THE 4TH RESPONDENT BANK TO THE 1ST PETITIONER

EXHIBIT-P2 -TRUE COPY OF THE NOTICE DATED 10.3.2020
ISSUED BY THE 4TH RESPONDENT BANK TO 2ND THE PETITIONER

EXHIBIT-P3 -TRUE COPY OF THE NOTICE DATED 10.3.2020
ISSUED BY THE 4TH RESPONDENT BANK TO THE 3RD PETITIONER

EXHIBIT-P4 -TRUE COPY OF THE NOTICE DATED 10.3.2020
ISSUED BY THE 4TH RESPONDENT BANK TO THE 4TH PETITIONER

EXHIBIT-P5 -TRUE COPY OF THE NOTICE DATED 10.3.2020
ISSUED BY THE 4TH RESPONDENT BANK TO THE 5TH PETITIONER

EXHIBIT-P6 -TRUE COPY OF THE NOTICE DATED 10.3.2020
ISSUED BY THE 4TH RESPONDENT BANK TO THE 6TH PETITIONER